

OFFER OPENING PUBLIC ANNOUNCEMENT

ADVIK LABORATORIES LIMITED

("ALL" or "Target Company")

a company incorporated under the Companies Act, 1956 having its registered office at
138, Roz- Ka- Meo Industrial Area, Sohna, Gurgaon - 122103, Haryana;
Tel. No. 0124-2362471, Fax No. 0124-41649174

This Advertisement is being issued by **Corporate Professionals Capital Private Limited**, on behalf of **M/s Omkam Pharmaceuticals Private Limited ("Acquirer")** pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations, 2011**") in respect of Open Offer ("Offer") to acquire upto 24,31,884 Equity Shares, constituting 26% of the Paid up Equity Share Capital of the Target Company. The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on June 27, 2012 in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Apala Mahanagar (Marathi) (Mumbai Edition).

1. The Offer Price is Rs. 5 (Rupees Five Only) per fully paid up equity share ("**Offer Price**"). There has been no revision in the Offer Price.
2. IDC recommends that the Price of Offer being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in the abovementioned newspapers on September 21, 2012, Friday.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer (LoF) has been dispatched to all the equity shareholders of Target Company on September 21, 2012, Friday.
5. The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, and the website of Manager to the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - a. In case of physical shares: Name, address, distinctive numbers, folio no., number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the buyer kept blank.
 - b. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "**off market**" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP.

DP Name	SMC Global Securities Limited	Depository	NSDL
DP ID	IN303655	Client ID	10001857
Account Name	"ADVIK LABORATORIES LTD-OPEN OFFER ESCROW A/C"		

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("**CDSL**") shall use the inter-depository delivery instruction slip for the purpose of crediting their shares in favor of the Special Depository Account with NSDL.

6. As per the declaration provided by the Target Company, no records relating to shareholding of the promoters for the period prior to March 31, 2006 are available. Accordingly, SEBI may take appropriate action against the promoters and the Target Company in case any non-compliance is observed relating to the period for which details of promoter's shareholding have not been disclosed.

Further, there has been a delay of 292 days in filing the disclosure as per Regulation 29(2) of SEBI (SAST) Regulations, 2012 which was filed on September 04, 2012 for the due date on November 17, 2011 in respect of Inter se transfer of shares between V K Jain HUF (Acquirer) and Ms. Divya Jain (Seller). SEBI may initiate suitable action against V K Jain HUF (Acquirer) and Ms. Divya Jain (Seller) for delayed compliances made under the required provisions of Chapter V of SEBI (SAST) Regulations, 2011.

7. Schedule of Activities:

Activity	Day and Date
Public Announcement (PA) Date	Wednesday, June 20, 2012
Detailed Public Statement (DPS) Date	Wednesday, June 27, 2012
Last date for making a competing offer	Wednesday, July 18, 2012
Identified Date*	Tuesday, September 11, 2012
Date when Letter of Offer were dispatched	Friday, September 21, 2012
Date of commencement of tendering period	Wednesday, September 26, 2012
Date of closure of tendering period	Wednesday, October 10, 2012
Date by which the acceptance /rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched.	Thursday, October 25, 2012
Date by which the underlying transaction which triggered open offer will be completed.	Monday, December 10, 2012

* Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

Issued by Manager to the Offer



Corporate Professionals

WHERE EXCELLENCE IS LAW

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

D-28, South Extn. Part 1, New Delhi - 110049
Contact Person: Mr. Manoj Kumar/ Ms. Ruchi Hans
Ph.: 91-11-40622228/51, Fax: 91-11-40622201
Email: manoj@indiapcp.com/ruchi@indiapcp.com
SEBI Regn. No: INM000011435

On behalf of

Omkam Pharmaceuticals Private Limited

Acquirer

Place: New Delhi

Date: September 22, 2012